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F. No. 15-13/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-13/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Bhanu Teja, (No.DOREV/R/T/20/00519/2 dated 19.04.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 28.05.2020, under RTI Act 2005, the information received from **Administration and Accounts Section** containing 01+03=04 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs NIL to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation; CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 15.06.2020

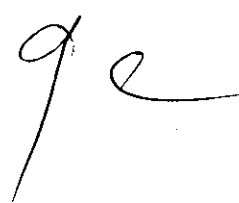
To

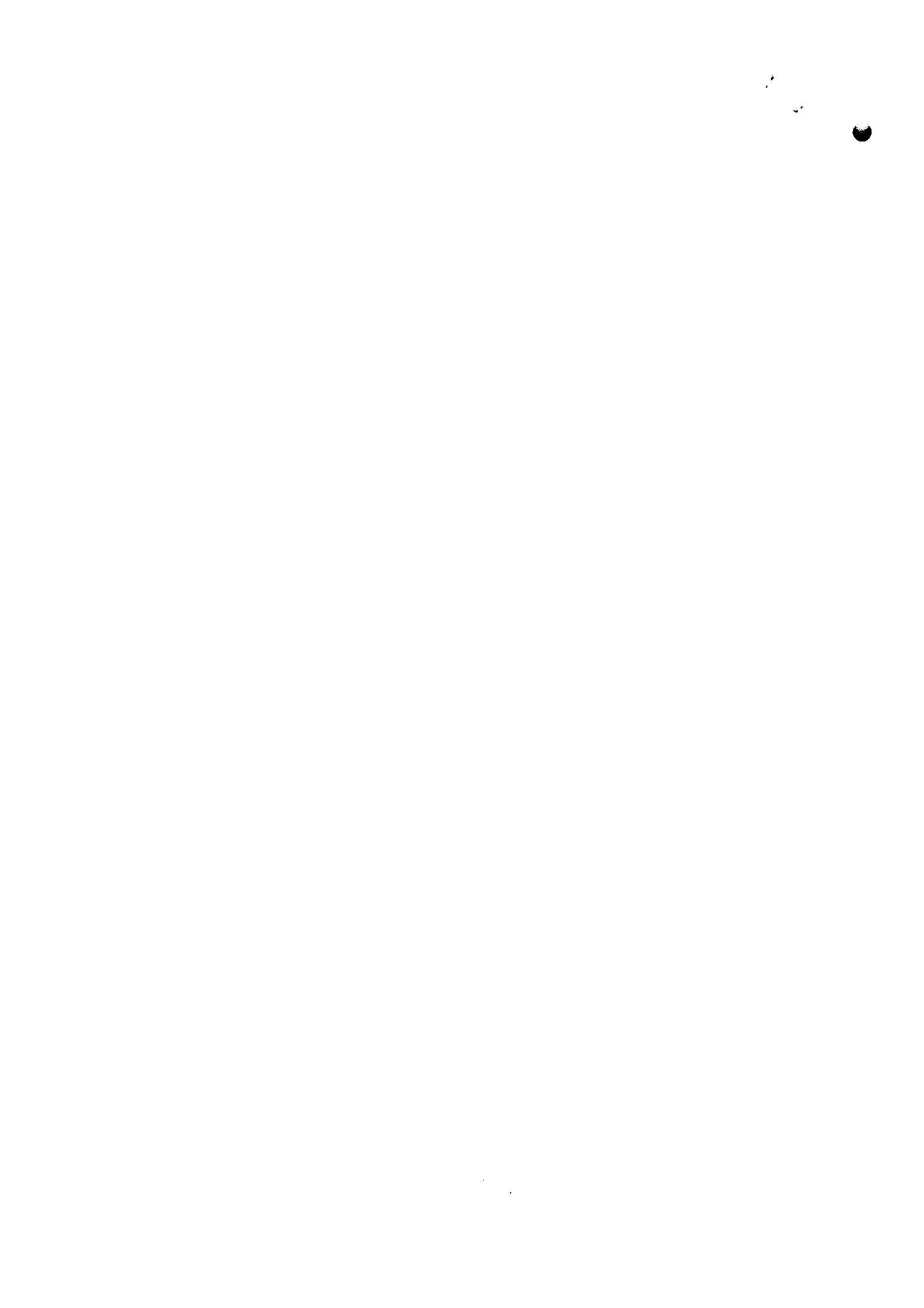
Sh. Bhanu Teja
Plot No.64, New Balaji Nagar,
Pin: 500097.

Copy to:

Sh. S, Bhowmick,
U.S./CPIO to the Govt. of India, Ad.1C.,
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.

ISSUED ON
15/6/20





F.No.70/CESTAT/CASH/RTI/2019,
Customs, Excise and Service Tax,
Appellate Tribunal,
West Block No.2, R.K.Puram,
New Delhi-110066.

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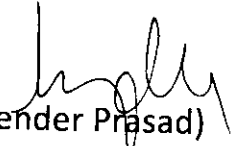
Dated : 11-06-2020.

Subject : Information under RTI Act.2005.
CPIO ID No.15-13/2020 dated 03-6-2020.

Sir,

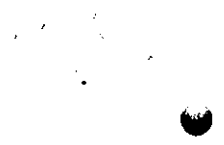
I am to refer to your letter No. CPIO ID No.15-13/2020 dated 03-6-2020, and to furnish the information related to budget and expenditure for the year 2018-19, maintained in this section. The information contained in three pages enclosed. The Budget and Expenditure for Delhi includes Bangalore, Ahmedabad, Hyderabad, Allahabad and Chandigrah Bench.

Encl: as above.


(Rajender Prasad)
Accounts Officer.

To

✓
The CPIO, CESTAT, New Delhi



Demand No.33- Department of Revenue

Major Head 2047

Statement Showing provisionally accepted provisions in Revised Estimates 2018-19 and Budget Estimates 2019-20 for inclusion in Demand No.33-in respect of Customs, Excise & Service Tax Appellate Tribunal, New Delhi

(Rs. In thousands)

Object Head	Budget Estimates 2018-19	Revised Estimates 2018-19	Budget Estimates 2019-20
REVENUE SECTION			
2047 Other Fiscal Service (Major Head)			
00.108 Customs, Central Excise & Service Tax Appellate Tribunal (Minor Head)			
01 Appellate Tribunal			
01.01.01 Salaries*			
01.01.03 Overtime Allowance	226000	250000	262500
01.01.06 Medical Treatment	200	100	200
01.01.11 Domestic Travel Expenses	3500	3500	3500
01.01.13 Office Expenses	7000	7000	8000
01.01.14 Rent, Rates & Taxes*	60000	60000	70000
01.01.26 Advertising & Publicity	41000	46500	45000
.01.99 Information Technology	150	100	100
01.99.13 Office Expenses			
TOTAL	13000	13000	13000
	350850	380200	402300

* Excess expenditure under these heads, over BE 2018-19, may be incurred only after re-appropriation of funds is approved and conveyed to the unit

1. The above figures of RE-2018-19 and BE 2019-20 are provisional subject to approval of Competent Authority.

2. While authorizing expenditure in 2018-19, it may be ensured that for total budget allocation provided to your unit-

(i) MEP/withdrawal for the month of March may not exceed 15% of the R.E. 2018-19.

(ii) Quarterly expenditure for the months of January to March may not exceed 33% of the RE 2018-19

(iii) In the event of Revised Estimates being fixed less than Budget Estimates, actual expenditure to be kept within the Revised Estimates.

3. In case of any release in relaxation to the above conditions, specific prior approval is required to be obtained.

F.No.11/14/2018-IFU-III

Government of India

Ministry of Finance

Department of Revenue

Forwarded to:

New Delhi, the 31st December, 2018

(1) Registrar, Customs, Excise & Service Tax Appellate Tribunal, R.K. Puram, New Delhi

(2) Pay & Accounts Officer, Department of Revenue, New Delhi

(3) US (CAT), Department of Revenue



Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K.Puram, New Delhi-110066
Ph. 26109578

Dated: 14-03-2019

11/CEGAT/CASH/Budget/2018-19

Distribution of funds for the year 2018-19

GRANT NO. 33

Major Head 2047

00.108 Custom Excise & Service Tax Appellate Tribunal (Minor Head)

01-Appellate Tribunal

Ref. RE-BE 2018-19-2019-20 F.No. 11/14/2018-IFU-III dt. 31/12/2018


(Figure in thousand)

	H.Q	MUMBAI	CHENNAI	KOLKATA	TOTAL BUDGET
01.01.01 Salary	152600	55700	22200	19500	250000
01.01.06 Medical	2000	700	400	400	3500
01.01.03 OTA	30	10	50	10	100
01.01.11 DTE	4000	1800	700	500	7000
01.01.13 OE	36500	11000	8500	4000	60000
01.01.14 RRT	30090	16410	0	0	46500
01.99.13 I.T	9700	2000	800	500	13000
01.01.26 Adv. & Pub.	100	0	0	0	100
TOTAL	235020	87620	32650	24910	380200

Note: All Benches may ensure that the expenditure should not exceed the sanction limit during the year 2018-19
*Rs. 35 lakh transfer to Chennai in the head OE with the direction to utilised before 31st March-2019.

To,


- 1.PAO Dept of Revenue Min of Finance
- 2.A.R/DDO CESTAT Mumbai
- 3.A.R/DDO CESTAT Chennai
- 4.A.R/DDO CESTAT Kolkata
5. Budget file


 (BINESH KUMAR K.S.)
 Registrar
 CESTAT, New Delhi



Customs, Excise & Service Tax Appellate Tribunal, New Delhi.
consolidated s Mar-19

Sub Head	New Delhi		Mum		chn		Kol	
	prog	prog	prog	prog	prog	prog	prog	prog
249295318 Salary	152388557	55576674	22118180	19211907				
2983995 Medical	1728243	583513	302008	370231				
6779059 D.T.E.	4236410	1799067	362464	381118				
59817812 Office Exp	36476209	10931451	8464087	3946065				
63450 OTA	13910	0	49540	0				
42855126 RRT	26447166	16407960	0	0				
12409660 IT	9387993	1738821	799901	482945				
39978 Advertising & publicity	39978	0	0	0				
374244398	0	230718466	87037486	24392266				


D.D.O.
Customs, Excise & Service Tax
Appellate Tribunal
Department of Revenue
New Delhi-56

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F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016 - Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलिय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

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Dated: 5.6.2020
I.D. No. 15-13/2020

ADMINISTRATION SECTION

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh. Bhanu Teja vide Ref. (F. No. DOREV/R/T/20/00519/2 dated 19.4.2020) received by transfer from Under Secretary Ad.1C letter dated 4.6.2020 in CPIO I.D. No. 15-13/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point1- CESTAT has 9 offices all over India, whose details are as follows:

S. No.	State
1	New Delhi
2	Mumbai
3	Chennai
4	Kolkata
5	Bengaluru
6	Ahmadabad
7	Hyderabad
8	Chandigarh
9	Allahabad

Point 2- Total employees working in CESTAT is 277 as on 5.6.2020.

Point 3 to 4- The total amount of fund sanctioned and spent for each unit for FY 2018-19 does not pertain to admin section.

Point 5- The total amount of fund spent for each unit for FY 2018-19 towards salaries and employee benefits (canteen, medical, superannuation) does not pertain to admin section.


11.6.20
(Assistant Registrar)
CESTAT New Delhi

To

CPIO/Accounts Officer, CESTAT, New Delhi



(4)

F. No. 15-13/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-13/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Bhanu Teja, (No.DOREV/R/T/20/00519/2 dated 19.04.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 28.05.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-13/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 16.06.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.

Encl: As above.


03/06/2020
CPIO
CESTAT New Delhi


For Compliance to:

1. Asstt. Registrar (Admn.Section)

2. Accounts Officer,
Copy to: (For Information)

1. Sh. Bhanu Teja
Plot no.64, New Balaji Nagar,
Pin: 500097.

2. Sh. Bhowmick,
U.S. to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004.


2-6-2020

ISSUED ON
03/06/2020
CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO. 2, R.K. PURAM, NEW DELHI-110066



I.O. 15-137 2020

RTI MATTER

3

फॉ. सं./F.No.R-20011/80/2020-CA Cell
भारत सरकार/Government of India
वित्त मंत्रालय/Ministry of Finance
राजस्व विभाग/Department of Revenue
सक्षम प्राधिकारी सेल/Competent Authority Cell

North Block, New Delhi
Dated 19 May, 2020

To

1. The CPIO, O/o Competent Authority & Administrator, Delhi.
2. The CPIO, O/o Competent Authority & Administrator, Mumbai.
3. The CPIO, O/o Competent Authority & Administrator, Chennai.
4. The CPIO, O/o Competent Authority & Administrator, Kolkata.
5. The CPIO, Appellate Tribunal, New Delhi.
6. The CPIO, ITSC, New Delhi
7. The CPIO, C&CESC, New Delhi
8. The CPIO, AAR, New Delhi
9. The CPIO, CESTAT, New Delhi

Subject:- Transfer of an online RTI Application (reg no. DOREV/R/T/20/00519/1) dated 19.04.2020 of Sh. Bhanu Teja, Telangana under the RTI Act, 2005- reg

Sir,

Please find enclosed an online RTI Application dated 19.04.2020 of Sh. Bhanu Teja, Telangana received on 30.04.2020.

2. Since the subject matter in the RTI application dated 19.04.2020 pertains to your office, the RTI application is transferred under section 6(3) of the RTI Act, 2005. You are requested to send the reply directly to the applicant and a copy of the same may also be endorsed to this cell for information.

Encl: As above

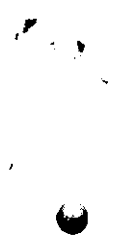
Yours faithfully,

(S.Bhowmick)

Under Secretary & CPIO (AD.1C Branch)

Tel.No.23095369

Adm



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RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) : DOREV/R/T/20/00519/1
Date of Receipt (प्राप्ति की तारीख) : 19/04/2020

Transferred From (से स्थानांतरित): Department of Revenue on 25/04/2020 With Reference Number : DOREV/R/T/20/00519

Remarks (टिप्पणी) : information only in respect of offices under D/o Revenue may be provided.

Type of Receipt (रसीद का प्रकार) : Electronically Transferred from Other Public Authority
Language of Request (अनुरोध की भाषा) : English

Name (नाम) : BHANU TEJA
Gender (लिंग) : Male

Address (पता) : Plot no 64, nwe balaji nagar , Balapur X roads, Meerpet, Hyderabad, Pin:500097

State (राज्य) : Telangana
Country (देश) : India

Phone Number (फोन नंबर) : Details not provided
Mobile Number (मोबाईल नंबर) : +91-9951624944

Email-ID (ईमेल-आईडी) : kuppabhanuteja@gmail.com

Status (स्थिति)(Rural/Urban) : Urban
Education Status : Graduate

Requester Letter Number (निवेदक पत्र संख्या) : Details not provided
Letter Date : Details not provided

Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : No
Citizenship Status (नागरिकता) : Indian

Amount Paid (राशि का भुगतान) : 0 (Received by Department of Personnel & Training) (original recipient)
Mode of Payment (भुगतान का प्रकार) : Payment Gateway

Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) : No(Normal)
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : S.Bhomick US(AD.IC)

Information Sought (जानकारी मांगी): Partially pertains to your department

30/4
50 (AD-IC)

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I request you to give us the following details as on date: 31/03/2019.

1 State wise list of central government offices centres institutes bodies trusts organisations universities colleges bodies etc all over india and state wise list of Central PSUs and joint ventures that share of central government (share % in case of PSUs) all over india. list may be given separately.

**Original RTI Text (मूल
आरटीआई पाठ):**

2 Number of permanent employees working in each such organisation

3 Amonunt of fund sanctioned against each unit for FY 2018-2019

4 Amonunt of fund spent by each unit for FY 2018-2019 from the sanction

5 Amonunt of fund spent by each unit for FY 2018-2019 from the sanction towards salaries and employee benefits(canteen medical superannuation fund etc)

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